

DIVISION BENCH
COURT - II

S-7

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/482(KB)2019
IA(I.B.C)/1470(KB)2024,
IA(I.B.C)/1471(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22ND JULY 2024

IN THE MATTER OF	STRESSED ASSETS STABILIZATION FUND VS E.R. TEXTILE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Ms. Harpreet Malhotra, Adv.] For the Respondent Nos.1, 2 and 3

Mr. Avishek Das, Adv.] For the Resolution Professional

Mr. Saubhik Dey, Adv.]

ORDER

1. Learned Counsel for the Respondent Nos.1, 2 and 3 present. Learned Counsel for the Resolution professional present.
2. **IA(I.B.C)/1470(KB)2024 and IA(I.B.C)/1471(KB)2024:**
 - a. Hard copies of IA(I.B.C)/1470(KB)2024 and IA(I.B.C)/1471(KB)2024 are not available.
 - b. Let copies of IA(I.B.C)/1470(KB)2024 and IA(I.B.C)/1471(KB)2024 be served upon the Resolution Professional.
 - c. Upon receipt copies of IA(I.B.C)/1470(KB)2024 and IA(I.B.C)/1471(KB)2024, Resolution Professional is directed to file reply affidavit within a period of two weeks.
 - d. List this matter on **26th August, 2024.**

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**